

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00079/2020**

**DATED THIS THE 17<sup>th</sup> DAY OF MARCH, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

K.M. Venukumar  
S/o K. Muniyappa  
Aged about 42 years  
Residing at  
K.M. Venukumar,  
C/o K.M. Narayanswamy  
K.K. Pet,  
Shidlaghatta Taluk,  
Chikballapur District-562105. ....Applicant

(By Shri B.S. Venkatesh Kumar, Counsel for the applicant)

Vs.

1. Union of India,  
Represented by its Secretary,  
Ministry of Communications,  
Government of India,  
Dak Bhavan,  
New Delhi-110 001.
2. Senior Superintendent of Post Offices,  
Office of the Senior Superintendent  
of Post Offices, Kolar Division,  
Kolar-563101. ....Respondents

(By Shri V.N. Holla, Counsel for the respondents)

**ORDER (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Central Administrative Tribunals Act, 1985, making therein a prayer to quash order dated 29.03.2019 (Annexure A-1), the order dated 25.06.2019 (Annexure A-3), the order dated 19.09.2019 (Annexure A-8) and the order dated 20.12.2019 (Annexure A-9), with a further prayer for issuance of a direction to respondents to revoke the applicant's suspension order.

2. Shri V.N. Holla, learned counsel for the respondents at the very outset submitted that the enquiry proceedings have already been concluded by the Enquiry Officer and he is likely to submit his report before the Disciplinary Authority within a period of one week.
3. The fact with regard to conclusion of enquiry proceedings as stated by Shri V.N. Holla, has not been disputed by Shri B.S. Venkatesh Kumar, learned counsel for the applicant.
4. Shri B.S. Venkatesh Kumar, however, states that the applicant will be satisfied if the Original Application is disposed of with a direction to the Disciplinary Authority to decide the matter within a time frame.

5. In view of the above submission made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application without entering into the merits of the case.
6. Accordingly, the Original Application is disposed of with a direction to Senior Superintendent of Post Offices, Kolar Division, Kolar, to conclude the proceedings pursuant to Memorandum dated 19.06.2019 (Annexure A-2) and pass a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of a certified copy of this order. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing.
7. Ordered accordingly. However, there shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

